

(b) if so, what action is contemplated to curb this practice?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (b). As and when cases of sale and purchase of land in Delhi on the basis of power of attorney and unauthorised construction therein come to the notice of the DDA, action is taken to stop the construction as also to book the persons involved.

Unauthorised Construction in Karol Bagh

4380. SHRI RAJ KUMAR RAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that unauthorised constructions are going on in full swing in commercial area of Karol Bagh, New Delhi and the employees and officers of Delhi Development Authority and Delhi Municipal Corporation are inactive; and

(b) if so, the action being taken by Government to stop it?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (b). The building plans in the commercial area of Karol Bagh are sanctioned by the MCD. Action to stop the unauthorised construction/deviation or demolition is taken under DMC Act. Since the properties in Karol Bagh are on lease-hold basis, action under the terms of lease deed is initiated by DDA as and when unauthorised constructions are detected which includes cancellation of the lease of the plot.

[English]

Committee in Pesticides Residues in Food

4381. SHRI C. MADHAV REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether a Committee on Pesticides Residues in Food was set up in 1984;

(b) if so, the details of work completed so far and action taken on their recommendations to safeguard consumer interest;

(c) when the Committee is likely to complete its work;

(d) the number of Reports submitted by the Committee made public;

(e) whether Department of Science and Technology had also set up a working group on the same subject;

(f) if so, details thereof and whether the Report has been finalised; and

(g) if so, the follow-up action taken?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) to (d). No, Sir. However, a Pesticide Residues Sub-Committee had been constituted long back by the Central Committee for Food Standards to advise on pesticide residues in food under the Prevention of Food Adulteration Act, 1954 and Rules, 1955. The Committee has fixed pesticide residues tolerance limits for 31 pesticides in different food commodities which have been notified by the Ministry of Health & Family Welfare. Any food commodity carrying residues in excess to the prescribed tolerance limits, can be confiscated and its

owner can be punished as per rules.

(e) to (g). The Programme Advisory Group for the Department of Science & Technology Plan scheme "Consumer Protection through Science & Technology", in November, 1986, had constituted a Working sub-Group on Pesticide Residues in Food. The Group's terms of Reference are to prepare a Status Report on Pesticide Residues in Food and to suggest action points. The Group is composed of eight Specialists including those from the consumer interest groups. The sub-group has prepared the draft report. The Programme Advisory Group has to examine the report for making suitable recommendations to the Government. Follow up action can be taken only after final decision on the report

H.F.C. Dealership

4382. SHRI KALI PRASAD PANDEY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Marketing Division of Hindustan Fertilizer Corporation Ltd. at Lucknow, has restored dealership of 10-12 big buffer dealers in utter in disregard of all the rules of the Corporation;

(b) whether it is a fact that buffer dealers of Allahabad have sold out nearly 200 Tonne Urea by terming it as an incident of theft; and

(c) if so, the action being taken by Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU: (a) The Marketing Division of Hindustan Fertilizer Corporation Ltd. has appointed eight of its existing regular dealers as buffer stockists in U.P. after following the due procedure. It is not true that dealership has been restored to 10-12 big buffer

dealers in utter disregard of the rules of the Corporation.

(b) It is not a fact that buffer dealers of Allahabad have sold out nearly 200 tonnes of Urea by terming it as an incident of theft. There was a case of theft of 14.9 MT Urea from the stock of a buffer stockist at Allahabad on 24.12.86. A complaint was lodged with the police and the matter is under investigation.

(c) Does not arise in view of the replv to part (b).

Families Under Purview of the IRDP Loan Scheme

4383. SHRI SYED SHAHABUDDIN: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of poor families which have been brought under the purview of the Integrated Rural Development Programme loan scheme, State-wise;

(b) the percentage of such families, State-wise, which have thereby been pulled above the poverty line upto 31 March, 1987; and

(c) the estimated number of eligible poor families, State-wise, not yet covered by the scheme?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI RAMANAND YADAV): (a) Integrated Rural Development Programme (IRDP) is a credit linked programme. The assistance to the beneficiary is provided by way of subsidy given by the Govt. and term credit financed by the financial institution. However, in case of petty investment where the total cost of the project does not exceed Rs. 1000/-, the credit link-